

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3990
ANSWERED ON:18.02.2014
INVOLVEMENT OF NGOS IN ELECTORAL ACTIVITIES
Hussain Shri Syed Shahnawaz

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of Non Governmental Organisations (NGOs) involved in policy making of the Government in the country;
- (b) whether the Government has received any complaints regarding involvement of some NGOs in electoral activities;
- (c) if so, the total number of such cases received during last three years and the current year, State-wise; and
- (d) the action taken against such NGOs by the Government?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a):Policies of the Government are made by Cabinet/Cabinet Committees or Government authorities to whom such powers have been delegated. NGOs are not members of Cabinet/Cabinet Committees. However, NGOs may be consulted during public/stake holder consultations.

(b) to (d): As per the provisions of Foreign Contribution (Regulation), Act, 2010, candidate for election, member of any legislation, political party or office bearer thereof, organization of political nature, as may be specified under sub-section (i) of Section 5 of the Act by the Central Government are prohibited to accept foreign contribution. In Writ Petition No. 3412 of 2012 filed in Hon'ble High Court of Delhi, it was alleged that an NGO has received foreign funds for political agitations under the garb of public agitations and thereafter formed a political party.

The Inspection of the records of that NGO was carried out and no documentary proof was found to show the use of the funds in any political activity. Accordingly, status report was filed in the High Court.